

(b) the steps being taken to ensure that by the next monsoon no damage is done to Rajasthan; and

(c) the result of any study, if made, regarding the utilisation of Ghaggar flood waters in Rajasthan?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a): Following my inspection of Ghaggar and Lissara on 1-3-1964 and discussions with the Chief Ministers of Rajasthan and Punjab on 27-3-1964, it has been agreed that the waters of Lissara Drain in its upper reaches would be diverted to the river Sutlej through the Chand Bhan Drain. It was further decided that the Chief Ministers of both the States and I should inspect the Ghaggar river and Lissara Drain before considering the question of a suitable disposal of the waters brought by the lower portion of the Lissara Drain.

(b) The Lissara Drain is incomplete in several reaches, and no additional waters will be added to Ghaggar river during 1964 monsoons by this drain.

(c) A preliminary study indicates that before the diversion channel from the siphon under Rajasthan Feeder to the sand dunes near Suratgarh is completed, it should be possible to pass 3,000 to 5,000 cusecs of Ghaggar flood waters into Rajasthan Canal. As a permanent measure, a scheme to construct a channel from Ottu Weir to Rajasthan Canal to utilise some of the flood waters of the Ghaggar river for irrigation from Rajasthan Canal is under consideration.

Medical Facilities in Delhi

***1087. Shri Maheswar Naik:** Will the Minister of Health be pleased to state:

(a) whether Government have ascertained the extent to which the medical facilities available in Delhi fall short of the overall requirements; and

(b) the steps taken to meet the demands and the approximate time by which such demands will be met in full at least in the capital?

The Minister of Health (Dr. Sushila Nayar): (a) and (b) The demand for medical facilities is steadily increasing with the growth of Delhi and its population. Delhi is however better served in this respect taking into account the standards in the country as a whole. The medical facilities in Delhi are being developed in accordance with the provisions of the plans.

Pochampad Project

2211. Shri E. Madhusudan Rao: Will the Minister of Irrigation and Power be pleased to state the up-to-date progress in regard to the construction of Pochampad Project in Andhra Pradesh?

The Minister of Irrigation and Power (Dr. K. L. Rao): Preliminary works such as construction of buildings, roads, water supply, power supply, and detailed investigations etc. are in progress. An expenditure of about Rs. 157 lacs has been incurred to the end of February, 1964.

National Water Supply and Sanitation Committee

2212. Shri Tan Singh: Will the Minister of Health be pleased to state:

(a) the progress achieved so far in implementing the recommendations of the National Water Supply and Sanitation Committee;

(b) whether the Rajasthan Government have also accepted the recommendations; and

(c) whether rural and urban committees recommended in the report have been constituted in Rajasthan?

The Minister of Health (Dr. Sushila Nayar): (a) Most of the recommendations of the National Water Supply and Sanitation Committee pertain to the State Governments. Some of these recommendations are already being implemented in the States while others are still under consideration. At the Centre, a Drinking Water Board was set up in April, 1963 for evolving suitable procedure and proper machinery for the expeditious

implementation of rural water supply schemes. An interim report submitted by the Board is under consideration of the Government.

Special Investigation Divisions have been set up in the States with 100 per cent Central subsidy for a rapid assessment of the rural water supply problem in each State, especially in the difficult and scarcity areas.

More recently a Co-ordination Committee for rural water supply under the Chairmanship of the Member, Planning Commission, has been constituted to consider all aspects of current rural water supply programmes and to make recommendations on policy and procedure to be followed for a more effective implementation of the rural water supply programmes and utilization of the allotments in full during the Third Plan period.

(b) and (c). The Rajasthan Government have agreed to the recommendation regarding the interchange of officers between the Central Public Health Engineering Organisation and the State Public Health Engineering Department subject to the condition that it could be given effect to only when a separate Public Health Engineering Department is constituted. Information in respect of other recommendations is being collected from the State Government and will be laid on the Table of the Sabha when received.

Estate Duty

2213. Shrimati Laxmi Bai: Will the Minister of Finance be pleased to state:

(a) the number of cases in which Estate Duty has been realised at the rate of 50 per cent of the value of the estate since 1960; and

(b) the total amount collected during that period?

The Minister of Finance (Shri T. T. Krishnamachari): The requisite information is as under:

(a) the question does not arise as the maximum rate applicable for the levy of estate duty is 40 per cent.

(b) Rs. 15,97,63,000 as under:—

1960-61—Rs. 2,90,74,000

1961-62—Rs. 4,25,89,000

1962-63—Rs. 3,98,00,000

1963-64—Rs. 4,83,00,000.

(Provisional).

Prosecutions under Companies Act

2214. Shri V. B. Gandhi: Will the Minister of Finance be pleased to state:

(a) the number of prosecution cases filed annually since the enforcement of the Companies Act, 1956;

(b) how many of the companies involved in these prosecution cases had authorised capital below one lakh, five lakhs, ten lakhs and above ten lakh rupees; and

(c) how many of them were acquitted or discharged together with the details as to authorised capital as above of the companies?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c).

	No. of prosecution cases filed.	No. of companies involved.	No. of companies acquitted.
1956-57	572	165	52
1957-58	1305	235	156
1958-59	2498	631	166
1959-60	5252	1043	148
1960-61	6272	1220	217
1961-62	3990	902	253
1962-63	3687	983	122

Information regarding the break-up of the companies according to their authorised capital is not available.

Amount Sanctioned to U.P. For D.P.s.

2215. {
Shri Dhaon:
Shri B. P. Yadava:
Shri Bishanchander Seth:
Shri Yashpal Singh:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether Government have sanctioned any amount to U.P. Government to enable them to subsidise the wages of East Pakistan displaced persons in Rajapur and Kashijot colonies working at the "Test Works" in Payagpur area in Bahraich District; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): (a) Yes. A sum of Rs. 20,000 has been sanctioned.

(b) The subsidy has been sanctioned for 126 displaced families at the rate limited to Rs. 20 per family per month for a period not exceeding 8 months.

Accountant General, U.P.

2216. Shri Vishwa Nath Pandey: Will the Minister of Finance be pleased to state:

(a) the number of persons of all categories working under the Accountant General, Uttar Pradesh at present; and

(b) the number of employees provided with family quarters till the end of January, 1964?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). The information is being collected and will be laid on the Table of the House when available.

Development of Ayurveda

2217. Shri Vishwa Nath Pandey: Will the Minister of Health be pleased to state:

(a) the amount allocated by Central Government for the development of Ayurveda in Uttar Pradesh during the Third Plan period; and

(b) the amount spent so far?

The Minister of Health (Dr. Sushila Nayar): (a) and (b): A sum of Rs. 99.65 lakhs was allotted to Uttar Pradesh in the Third Plan for the development of Indigenous Systems of Medicine including ayurveda. The Central assistance to the State Gov-

ernment, in this regard, is released through Ways and Means Advances and the amount drawn by the State Government for the development of ayurveda is not known. However, the State Government has reported that during the first three years of the Third Plan, the Central Government had allocated a total sum of Rs. 11,28,900 and that an amount of Rs. 8,82,631 had so far been spent on the development of ayurveda in Uttar Pradesh.

In addition to the above the Central Government has been giving direct grants to the following institutions for implementation of schemes as indicated below :—

Institutions	Scheme	Amount given so far
(1) Banaras Hindu University, Varanasi.	(i) Continuation of research (ii) Post Graduate-cum-Research Centre in Ayurveda.	Rs. 50,778 Rs. 3,00,000
2 Gurukul Kangri, Hardwar	Survey of medicinal plants	Rs. 1,84,550
Total :		Rs. 5,35,328

सामाजिक सुरक्षा

२२१८. { श्री सिद्धेश्वर प्रसाद :
श्री दी० चं० शर्मा :

क्या वित्त मंत्री १३ फरवरी, १९६४ के तारांकित प्रश्न संख्या ७४ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या सामाजिक सुरक्षा की व्यवस्था से संबंध रखने वाली दूसरी समस्याओं पर विचार किया जा चुका है ;

(ख) यदि हां, तो उनका ब्यौरा क्या है ; और

(ग) उन्हें कब तक और किस रूप में कार्यान्वित किया जाएगा ?

वित्त मंत्री (श्री ति० त० कृष्णमाचारी) :

(क) जी नहीं। कुछ और उपायों पर विचार किया जा रहा है।

(ख) और (ग). ये सवाल पैदा ही नहीं होते ।

D. V. C. Power Schemes

2219. Shri Mohammad Ellias: Will the Minister of Planning be pleased to state:

(a) whether the Planning Commission have raised some objections about D.V.C. Power schemes for the Fourth Plan; and

(b) if so, the reasons therefor?

The Minister of Planning (Shri B. R. Bhagat): (a) No, Sir.

(b) Does not arise.

Multi-Storeyed Buildings in New Delhi

2220. Shri Maheshwar Naik: Will the Minister of Health be pleased to state:

(a) whether it is a fact that sanction has been accorded to the various institutions and organisation for construction of multi-storeyed buildings around Connaught Place, New Delhi which when completed, will convert many residential areas into commercial ones; and

(b) if so, whether relative advantages of the commercial *vis-a-vis* residential needs have been fully worked out before such sanction was accorded?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) Yes. It may be observed in this connection that the sanctions accorded by the Delhi Development Authority as well as the New Delhi Municipal Committee are in conformity with the provisions of the Master Plan for Delhi which has been prepared after full consideration of the problems involved.

राज्य योजना बोर्ड

२२२१- { श्री सिद्धेश्वर प्रसाद :
श्री प्र० रा० चक्रवर्ती : }

क्या योजना मंत्री २० फरवरी, १९६४ के तारांकित प्रश्न संख्या २२४ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे, कि :

(क) मार्च, १९६४ के अन्त तक और किन राज्यों में राज्य योजना बोर्डों का गठन हो चुका है ;

(ख) जिन बोर्डों का गठन पहले हो चुका था, क्या उनके कार्य का कोई मूल्यांकन किया गया है ; और

(ग) जिन राज्यों में अभी तक बोर्डों का गठन नहीं हो सका है, उसका क्या कारण है ?

योजना मंत्री (श्री ब० रा० भगत) :

(क) उड़ीसा, पंजाब, राजस्थान, बिहार और जम्मू तथा काश्मीर में योजना बोर्डों का गठन हो चुका है ।

(ख) राष्ट्रीय विकास परिषद् ने नवम्बर १९६३ में सम्पन्न अपनी बीसवीं बैठक में निश्चय किया कि मध्यावधि मूल्यांकन के आधार पर यद्यपि व्यवस्था में कुछ अंश तक लचीलापन हो सकता है परन्तु राज्य सरकारों को चाहिए कि वे नियोजन तंत्र में सुधार लाने, प्रशासनिक कुशलता के स्तर को ऊंचा उठाने तथा विभिन्न क्षेत्रों के विकास कार्यक्रमों के कार्यान्वयन में दृढ़ता लाने के लिए विशिष्ट उपाय करें ।

(ग) जिन राज्यों में योजना बोर्डों का गठन नहीं हुआ है, उन्होंने गठन न करने के निम्न मुख्य कारण बताये हैं :—

१. सार्वजनिक जीवन में पर्याप्त योग्यता और स्थान रखने वाले व्यक्तियों को राज्य योजना बोर्ड में पूरे समय के लिए सदस्यों के

रूप में काम करने के लिए प्राप्त करना कठिन है ।

२. राज्य योजना बोर्ड के गठन से राज्य के साधनों पर अतिरिक्त वित्तीय बोझ पड़ेगा ।

३. राज्य के योजना बोर्ड तथा अपेक्षित कानून बनाने के लिए जिम्मेदार मंत्रालय में क्या सम्बन्ध होगा, इस बात पर सावधानी-पूर्वक विचार करने की आवश्यकता है ।

दिल्ली में चलती-फिरती मधुशाला

२२२३. श्री श्रींकार लाल बेरवा : क्या बिल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत ३ महीनों में दिल्ली में चलता-फिरता मयखाना पकड़ा गया है, जिसमें हजारों बोतल शराब पकड़ी गई ;

(ख) यदि हां, तो कितनी बोतलें पकड़ी गईं ; और

(ग) इसको रोकने के लिये सरकार ने क्या उपाय किये ?

वित्त मंत्री (श्री लि० त० कृष्णमाचारी) :

(क) अखिल भारतीय चिकित्सा विज्ञान-शाला (आल इंडिया इंस्टिट्यूट आफ मेडिकल साइंस) के पास १४ फरवरी, १९६४ को डी० एल० टी० १२८८ नम्बर की एक टैक्सी पकड़ी गयी थी जिसके बारे में कहा जाता था कि वह गैर-कानून शराब बेचने के काम में लायी जाती है । टैक्सी में बैठे सभी व्यक्तियों को हिरासत में ले लिया गया, क्योंकि उनके पास निश्चित मात्रा से अधिक शराब पायी गयी । इसके अलावा एक गिलास में पड़ी कुछ शराब और कुछ खाली बोतलें भी टैक्सी से बरामद की गयीं ।

(ख) ६ बोतलें ।

(ग) गैर-कानूनी शराब की बिक्री और उसका चोरी-छिपे लाना ले जाना रोकने के

उद्देश्य से उत्पादन-शुल्क विभाग और पुलिस के कमचारियों द्वारा अक्सर छोपे मारे जाते हैं ।

गर्भ-निरोधक टिकियां

२२२३. { श्री श्रींकार लाल बेरवा :
: ६३ ६३ ६ ६ वाय :

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या गर्भ-निरोध के लिये सरकार ने 'प्लानीटेब' टिकियां बनाई हैं ; और

(ख) यदि हां, तो ये टिकियां कहां तक कारगर सिद्ध हुई हैं ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) :

(क) और (ख). 'प्लानीटेब' एक गर्भ निरोधक फोम टिकिया है, जिसे हिन्द कैमिकल्स लिमिटेड, कानपुर ने तैयार किया है । यह भारत सरकार द्वारा स्वीकृत गर्भ रोधकों की सूची में सम्मिलित है । गर्भ रोधक फोम टिकियों की प्रभावकारिता सामान्यतया लगभग ६० से ८० प्रतिशत है । फोम टिकियों का प्रयोग करने वाली कुछ महिलाओं ने इससे गर्मी अथवा जलन की अनुभूति बतलायी है । भारत सरकार अपने मैडिकल स्टोर डिपुओं में एक विकसित फोम टिकिया तैयार कर रही है ।

Lease Deed

2224. { Shri A. N. Vidyalankar:
Shri Indrajit Gupta:
Shri Yashpal Singh:
Shri A. S. Saigal:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether it is a fact that Clause IX of Lease Deed Form is a source of revenue to his Ministry;

(b) whether it is also a fact that Government have received complaints that the Land Development Officer has been enforcing the penalty clause

in much more rigid manner than intended by Government, and heavy penalties are imposed on the lessees for even one days delay in intimating the fact of the lease deed; and

(c) the action Government proposed to take on the complaints?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Clause IX of the lease deed, provides for the levy of a penalty of Rs. 100 in case the lessee fails to give intimation to the lessor of change of possession of the demised premises, within one month from the date of registration and is intended to serve as a deterrant rather than a source of revenue to ensure that no lessee omits to give due intimation in time.

(b) and (c). No complaint appears to have been received in the recent past. If it is brought to the notice of the Government, the matter will be looked into.

Medical Specialists in Safdarjang Hospital

2225. Shri R. S. Pandey: Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Safdarjang Hospital, New Delhi is under-staffed in respect of medical specialists; and

(b) if so, the steps taken by Government to fill up the vacancies?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

Jay Engineering Works

2226. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the premises of Messrs Jay Engineering Works were recently searched;

(b) if so, by whom and on what grounds;

(c) whether a further investigation or inquiry is being conducted; and

(d) if so, what stage it has reached?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Certain documents were taken over by the Customs authorities at Calcutta in the first week of January, 1964 from the factory premises of M/s. Jay Engineering Works, the main office of the firm's sole agents, and the residence of a person handling the affairs of the firms. No formal search was found necessary. In Delhi, the business premises of the same firms were searched by the Delhi Customs authorities on the 4th January, 1964 and some documents were taken over. The firms were suspected of underinvoicing of exports/imports and violation of Foreign Exchange Regulations.

(c) and (d). Investigations are being carried on by the Calcutta Customs authorities. One show cause notice has been issued by them so far.

Irrigation Projects

**2227. { Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:**

Will the Minister of Irrigation and Power be pleased to state:

(a) the number of major and medium irrigation projects taken up so far in the country during the Third Five Year plan period;

(b) the amount spent on them;

(c) the irrigation potential created by these projects; and

(d) the land actually irrigated during the same period

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) During the Third Plan period 8 new major projects and 39 new medium projects